

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI

ORIGINAL APPLICATION No. 601/2019

Date of Decision: 26th November, 2019

CORAM: DR. BHAGWAN SAHAI, MEMBER (A)
RAVINDER KAUR, MEMBER (J)

Pankaj Pruthviraj Patil
R/at. Room No.2 Shrikrusna House,
Sambhaji Nagar, Near SBI Branch,
Ashok Nagar, Satpur, Nashik
- 422 012.

Age - 25 years. ... *Applicant*

(By Advocate Shri S.B. Deore)

VERSUS

1. Union of India
Secretary, Ministry of Defence,
South Block, New Delhi - 110011
2. Director Engr Eqpt
Room No.19 B1
IHQ/MOD (Army), Dte of Indigenization
MOG Branch/DGEME
Wing - 5, 2nd Floor, West Block -3,
R K Puram, New Delhi - 110 066.
3. Office In Charge (Col Madhusudan)
DSW (EE)
C/o 512 Army Base Workshop
Kirkee - 411 003
4. Regional Transport Officer
RTO,
39, Dr. Ambedkar Road,
Near Sangam Bridge
Pune - 411 001.
5. Office In Charge
Regional Transport Officer
Hyderabad North Zone,
Secunderabad - 500 003.

6. Ashok Namdeo Patil
 DSW (EE),
 S 12 Army Base Workshop,
 Kirkee - 411 003. **Respondents**

*(By Advocate Shri Rishi Ashok, proxy counsel for
 Shri B.K. Ashok)*

ORDER (ORAL)

PER: DR. BHAGWAN SAHAI, MEMBER (A)

In pursuance to the order of this Tribunal dated 12.03.2019 in OA No.179/2019, the respondents have issued an order dated 22.05.2019 (page 21 of this OA). However, on perusal of this order we find that no detailed reasons have been given in this order and thus it is not a reasoned and speaking order. Therefore the respondent No.2 is directed again to pass a detailed, well reasoned and speaking order covering all the issues raised by the applicant in his representation dated 26.06.2018 (Annexure A-11). The revised order should be issued by respondent No.2 within a period of three weeks from the date of receipt of certified copy of this order and so passed order be communicated to the applicant within one week thereafter.

2. With these directions, the Original Application is disposed of. No order as to costs.

(Ravinder Kaur)
Member (J)

(Dr. Bhagwan Sahai)
Member (A)

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